

(1909) 04 CAL CK 0005
In the Calcutta High Court
In Re: R.A. Baxter

Date of Decision : 15-04-1909

Acts Referred:

Citation : (1909) 04 CAL CK 0005

Judgement

1. We agree in the view-expressed by the Board that exemption could be claimed and allowed in the case of Mr. Baxter. We, accordingly, direct that the sum of Rs. 500 paid by him when he was enrolled as an Advocate of this Court be refunded.